



10th VIRTUAL NATIONAL CLIENT CONSULTATION COMPETITION, 2025

Date: 31st January - 1st February, 2025



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About The NorthCap University

The NorthCap University (NCU) is a progressive multidisciplinary university located in the city-centre of Gurugram, Haryana. The university's rich heritage of 25+ years, 11000+ alumni and robust academic infrastructure enables deep linkages with government, industry and research bodies. The university operates three schools in its state-of-the-art urban campus and hosts a diverse student body in the disciplines of law, engineering & technology, management, liberal arts, and applied sciences.


NCU is a National Assessment and Accreditation Council (NAAC) Grade A accredited university that serves as a research and talent catalyst between students and industry. Guided by eminent academicians and industry leaders, it follows an immersive pedagogy to deliver undergraduate, postgraduate and doctoral programmes. The university is a comprehensive partner of Arizona State University (#1 university in the U.S. for innovation, outreach and stewardship). This strategic collaboration focuses on innovation, internationalisation and digitisation. NCU students enjoy summer immersion programme and accelerated master's programmes in the US given this partnership.

NCU is recognised by the University Grants Commission (UGC) and the Bar Council of India (BCI). It is a member of the Association of Indian Universities (AIU), member of the Association of Commonwealth Universities (ACU) UK, a member of the American Society for Quality and is accredited by Accreditation Services for International Colleges (ASIC), UK. With a 5-Star QS Ranking for Teaching, Employability, Academic Development, Online Learning and Inclusiveness, NCU ranks among the Top 30 Best Performing Universities as per Atal Ranking of Institutions on Innovation Achievements (ARIIA) rankings.



About The School of Law



 Prof. (Dr.) Nupur Prakash

The vision of the School of Law is to be ranked amongst the best law schools in India and one of the most preferred private university destination for law aspirants. School of Law at The NorthCap University provides the highest quality of professional legal education to equip students for a transnational practice and to face the challenges posed by the internationalisation of the legal profession. The school has continually strived to achieve excellence in legal education through interactive teaching-learning processes, clinical opportunities, exposure to legal work through internships and externships, industry-ready curricula and innumerable opportunities to interact with the stalwarts in the legal profession.

This 10th Edition of The National Client Consultation Competition is being organised by The School of Law, The NorthCap University on 22nd – 23rd November 2024.

About The Competition

The Competition aims to promote excellence in knowledge and practical skills among student advocates in the preventive law and counselling functions of law practice. It will encourage students to develop interviewing, planning, and analytical skills in the lawyer-client relationship in the law office. Interviewing and advising are a significant part of most lawyers' work. The Competition provides an opportunity for a valuable educational interchange between students, law teachers and legal practitioners. The Competition simulates a law office consultation in which two law students, acting as lawyers (attorneys/solicitors/legal practitioners), are presented with a client matter. The students interview with a person playing the role of the client. Students are expected to elicit the relevant information from the client, explore their preferred outcome with the client, outline the nature of the problem, and present the client with a means (or range of alternatives, if appropriate) for resolving the issue. The interview with the client is then followed by a post-consultation period during which the students, in the client's absence, analyse the interview and discuss the legal and other work to be undertaken. The interview and post-consultation period last a total of 30 minutes. A panel of judges evaluates the students. In a lawyer-client interview, the students are assessed against specific criteria emphasising listening, questioning, planning, and analytical skills. The students will be called back after the judges complete their interview evaluation. The judges will briefly critique the team's handling of the consultation and post-consultation periods.



About The Previous Editions

With the success of the 1st NCU National Client Consultation Competition, it climbed another ladder by organising the seven editions of its National Client Consultation Competition.

The Ninth Edition of the National Client Consultation Competition at the School of Law, NorthCap University, held online from November 9th to 10th, 2023, was a resounding success. It focused on enhancing practical skills among student advocates in preventive law and counselling functions. Impressively, 28 teams from prestigious institutions like Amity Law School, Noida, and Rajiv Gandhi National Law University participated. The event commenced with an inaugural ceremony graced by Hon'ble Mr Justice G.S. Sistani, Former Judge of Delhi High Court, on November 18th, 2022. Dr. Archana Sarma, Head of the Department, welcomed attendees, and the event included a briefing for participants. The competition comprised four rounds: Preliminary, quarter-finals, semi-finals, and final. On November 19th, 2022, the Preliminary and Quarter Finals took place, followed by the Semi-Finals and Finals on the same day. Five teams reached the semi-finals due to a tie for the fourth position, with the top 2 teams proceeding to the Finals. Guru Gobind Singh Indraprastha University emerged as the winner. Vivekananda Institute of Professional Studies secured the runner-up position, each receiving cash prizes of Rs. 5000 and Rs. 2500, respectively, along with certificates. The Valedictory ceremony on November 19th, 2022, featured Senior Advocate Pradeep Rai, Vice President of the Supreme Court Bar Association, who also judged the final rounds.



Composition of Teams

- Only bonafide students pursuing LL.B. three-year/five-year degree programmes in institutions during the current academic year are eligible to participate.
- There can be a maximum of 3 Teams from one university/college. Each team shall consist of only two participants.

Registration

- The last date for registration, along with fee payment, is 24th January 2025.
- The Link for registration is as follows:
<https://forms.gle/pmJ4szG5EbF14y7r8>

Eligibility

- Registration is on a first-come, first-served basis and is open to the first 30 teams.
- Teams/Participants must fill out the Registration Google Form (link given above) along with the Registration Fee of Rs.1500/- via online payment on or before the last date of registration, i.e., 20th January, 2025.
- The NEFT transaction details are as follows:

Name of the Institution: The NorthCap University

Name of the Bank: Canara Bank.

Branch: NCU, Sector 23-A, Gurgaon

Account No.: **82472010013980**

IFSC: **CNRB0018247**

Awards

- Winner – Cash Prize up to Rs 5,000 and one-year complimentary subscriptions to SCC Online Web Edition worth rupees 48000
 - Runner up – Cash Prize up to Rs. 2,500 and Six-month complimentary subscription to SCC Online Web Edition worth rupees 24000
- Participants – Participation Certificates.

Inaugural Ceremony

- The inaugural Ceremony will be held on 31st January 2025.
- The Mode of Competition will be via Microsoft Teams and the Inaugural session.
- Participants will be briefed about the event details and are welcome to seek clarification.

Code of Conduct

- The competition will be conducted on the online platform of Microsoft Teams.
- All the participants must be dressed in a dignified manner, befitting the legal profession for the competition.
- Friendly and healthy interaction among the participating teams and with the host college students is encouraged and expected.
- The use of mobile phones is strictly prohibited during the competition.
- Participants shall not reveal the identity of their college/university at any point during the competition.
- Participants shall not interact with the clients before the allotted time.
- The organisers, at any point in time, will not be responsible for any internet network/ connectivity issues during the competition.
- Any unethical/unprofessional conduct is strictly prohibited and may lead to disqualification.

Rules And Regulations

- The event will be conducted in four rounds: Preliminary round, Quarter Finals, Semi-Final round and Final round.
- Preliminary round will be conducted in two slots; each team will get only one chance to appear in the round.
- The top 15 teams will go to the quarterfinals, the top 4 will go to the semi-final round, and the top 2 will go to the Finals.
- In case of a tie for the 4th place, all the tied teams will be eligible to go to the semi-finals.
- The top two teams from the semi-final rounds will go to the final game based on team scores.
- The problems for the competition will be set from the areas of Criminal Law, Constitutional Law, Civil Law, Cyber Law, Corporate Law, Family Law and Contemporary Issues of Law.
- The organisers will select the clients to play the role as the problems require.

Competition Procedure

- The teams will have a maximum of 30 minutes, of which the first 5 minutes will be allotted for settling the rooms for the clients; teams can use all kinds of material befitting the legal profession for the competition. Fifteen minutes will be for client interviewing and counselling. The remaining 10 minutes
- During the post-interview period of 10 minutes, when the client will not be there, the students will have to summarise the interview, analyse the problem, and indicate to the judge the course of action to be undertaken.
- During this time, the judges may also seek clarification from the teams regarding their approach and analysis of the issues.
- During this period of 25 minutes, if necessary, the competing students can consult any books or laptops they may access.
- Teams shall not exceed the allotted time. Judges can extend the same for another 2 minutes only, after which there will be an automatic negative marking, and one mark will be deducted for each extra minute.
- In the interviewing and counselling stage and the post-interviewing and counselling stage, one team member will take the lead role and the other a supplementary role.
- There should be good coordination between the two team members throughout the 30 minutes.

Judging Criteria

The competition shall be judged based on the following criteria:

- Establishing the working atmosphere and professional approach. Eliciting the problem of the client and the tools used in so doing. Assessing Clients' goals, expectations and needs.
- Analyse and formulate the problem with precision. Suggesting alternatives.
- Allowing the client to make informed choices. Effective conclusion of the counselling session. Teamwork.
- Managed ethical and professional relations with the client, dealing with the emotional and legal needs of the client.
- Post-interview session interaction with the judges/among themselves.

Contact Details:

Saundary Singh (Phone: 9990765522)

Azhad (Phone: 6388229781)

Patron In Chief

Prof. (Dr.) Archana Sarma

Head, School of Law, NCU

Faculty Convenors

- **Ms. Deborisha Dutta**
Asst. Professor of Law (Sr. Scale)
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- **Mr. Himangshu Rathee**
Asst. Professor of Law
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Important Dates

Last Date of Registration along with Fee Payment	20th January 2025
Communication of Confirmation	21st January 2025
Last Date for receiving Questions seeking clarifications	21st January 2025
Release of Clarifications, if any	22nd January 2025
Inaugural Ceremony	31st January 2025
Preliminary and Quarter Finals	31st January 2025
Semi-Final and Final Rounds	01st February 2025
Valedictory Ceremony	01st February 2025

Note – The mode of Competition is an Online Platform, i.e., Microsoft Teams





HUDA Sector 23-A Gurugram - 122017